

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 162 OF 2015 &  
IA NOS. 260 & 314 OF 2015**

**Dated: 19<sup>th</sup> October, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Adani Power Maharashtra Ltd.**

**.....Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Anr.**

**.....Respondent(s)**

Counsel for the Appellant(s)

:

Mr. Amit Kapur  
Ms. Poonam Verma  
Mr. Gaurav Dudeja

Counsel for the Respondent(s)

:

Ms. Ramni Taneja for R.2

**ORDER**

Learned counsel for Respondent No.2 seeks three weeks time to file reply to the I.A. No. 314 of 2015 and to the main appeal. She may file the same on or before 10.11.2015 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 24.11.2015 after serving copy on the other side.

List the matter on **30.11.2015.**

**(I.J. Kapoor)**  
**Technical Member**  
ts/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**